

THE COMMITTEES OF INQUIRY (EVIDENCE)
(REPEALING) ACT, No. XXXVIII OF 1952.

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THE COMMITTEES OF INQUIRY (EVIDENCE)
(REPEALING) ACT, 1952.

No. XXXVIII OF 1952.

*An Act to repeal the Committees of Inquiry
(Evidence) Act, 1356 Fasli.*

Whereas in consequence of the enactment of the Preamble.
Commissions of Inquiry Act, 1952 (Central Act No. LX of
1952), it is expedient to repeal the Committees of Inquiry
(Evidence) Act, 1356 Fasli Hyderabad Act No. XVIII of
1356 Fasli);

It is hereby enacted as follows:—

1. (1) This Act may be called the Committees of Short title, extent
Inquiry (Evidence) (Repealing) Act, 1952. and commence-
ment.

(2) It extends to the whole of the State of
Hyderabad.

(3) It shall come into force at once.

2. The Committees of Inquiry (Evidence) Act, 1356 Repeal of Hyder-
Fasli, is hereby repealed. abad Act, XVIII of
1356 F.

